

have got facilities of earning due to the reconstruction of this market?

(c) Is it a fact that the District Magistrate has ordered the stopping of the further reconstruction of the market?

(d) Are Government aware that it is causing a serious loss to displaced persons and small traders?

(e) What steps do Government propose to take to encourage the initiative of the people to such activities?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (e). Government is not aware of the existence of any Self-Help Committee of displaced persons. In the town of Agartala, however, some displaced persons had started putting up unauthorised construction on Government land. The District Magistrate has ordered that no construction on Government land could be put up without the permission of the District Authorities and further construction has been stopped. The local officials are, however, looking into the matter of undertaking further construction.

#### DISPLACED PERSONS IN CAMPS IN TRIPURA

**586. Shri Dasaratha Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that displaced persons in Tripura are not allowed to go out of the camps even to earn for themselves by physical labour;

(b) whether it is a fact that these displaced persons who go out of the camps to earn something by engaging themselves as agricultural labourers are registered by the camp officers as offenders and the respective doles awarded to them are cut;

(c) whether it is a fact that these displaced persons are being encouraged by the same officers to ask the local peasantry for a quota of donation, without labour;

(d) whether it is a fact that a specific report of such acts was made to the District Magistrate and Officer-in-charge of Rehabilitation Department of Tripura but no specific reply was received; and

(e) whether Government propose to set up a committee or committees consisting of representatives of the local people, displaced persons and Government officials for speeding the rehabilitation work?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) No. On the other hand displaced persons living in

camps are encouraged to earn their living by physical labour.

(b) No. Those who go out to earn are not treated as offenders. Able-bodied persons are, however, not given doles and they earn their own living.

(c) No.

(d) The information asked for will be collected and laid on the Table of the House.

(e) There are Committees of officials and non-officials both at the centre and in the Division of the State to advise Government in the matter of rehabilitation of displaced persons.

#### INDIAN JUTE MILLS ASSOCIATION

**587. Shri Rajagopala Rao:** (a) Will the Minister of Commerce and Industry be pleased to state whether Government have given any grant to Indian Jute Mills Association and if so, how much and for what purpose?

(b) Is there any budget allotment for such grant?

(c) What are the main functions of the said Association?

(d) Who are the President and Members of the Executive body?

(e) Are they Indians or non-Indians and if both, how many Indian Members and how many non-Indian Members?

(f) Is there any representation in the said Association from the Government side and from the Jute growers?

(g) Is it a fact that the recent order for jute goods from Argentina was passed on to the I.J.M.A. and not to the general trade and if so, what are the reasons and whether there is any precedent to such an action?

(h) What is the quantity and total value of the Argentina order?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) An *ad hoc* grant of 25,000 dollars has been made to the Indian Jute Mills Association to assist their publicity campaign for popularising Indian jute goods in the U.S.A.

(b) Expenditure involved will be met, as far as possible, from the savings or by reappropriation within the sanctioned budget grant for the current year.

(c) The main functions of the Association relate to regulation of relations between members and their employees and between members and members and additionally—

- (i) to adjust the production of mills in the membership of the Association to the demand in the world market.
- (ii) to encourage and finance technical developments in plant and machinery necessary for the manufacture of jute and jute products.
- (iii) to encourage and finance the scientific exploration of new uses to which jute can be applied and the discovery of by-products.
- (d) The Chairman and members of the Committee of the Association for the year 1952 are:

*Chairman*

Mr. W. B. Moncur.

*Deputy-Chairman*

Mr. G. J. Gardner.

*Vice-Chairman*

Mr. J. G. Walton.

*Members*

Mr. M. P. Birla.

Mr. J. A. Duncan.

Mr. D. P. Goenka.

Mr. W. F. Howe.

Mr. K. D. Jalan.

Mr. I. G. Kennedy.

Mr. R. K. More.

Mr. J. S. Quin.

(e) There are *four* Indian and *seven* non-Indian members in the Committee of the Association.

(f) No; the Association is a purely non-official body representing mills only

(g) The order has been placed, following precedents, on the Industry through the I.J.M.A. so as to ensure its timely execution and equitable distribution among the several mills.

(h) The quantity is 40,000 metric tons and value Rs. 8 crores approximately.

EVACUEES FROM BURMA

588. **Shri Rajagopala Rao:** (a) Will the Prime Minister be pleased to state how many evacuees from Burma were settled in Visakhapatnam and Srikakulam districts of Madras State?

(b) How many of them were provided with jobs?

(c) What is the total amount spent on these to settle in life?

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(d) What is the total amount given as loans to these evacuees and how much of it has been recovered?

(e) Have Government received any representations from these evacuees and from others to write off the loan?

(f) Are Government giving to these evacuees the same facilities as they are giving to evacuees from Pakistan?

**The Prime Minister (Shri Jawaharlal Nehru):** (a) Two starred questions (Nos. 669 and 742) were answered in the House of the People regarding Indians who had been employed in the services under the Government of Burma and who were released on grounds of nationality. Leaving aside this class other Indian evacuees from Burma may be classified into two categories:—

(i) those who came to India from Burma during the last World War,

(ii) those who have evacuated Burma in 1949,

and thereafter, due to disturbed conditions in Burma caused by insurgents.

The responsibility for providing all possible relief to the evacuees in category (ii) was entrusted to the State Government of Madras and the information required in the various parts of the question in regard to these evacuees is not available with the Government of India. It is, however, believed that the Government of Madras have been doing what they can in the matter and the Government of India have also requested the State Government to furnish a report on the evacuees.

Information regarding the total number of evacuees in category (i) who settled in the districts of Visakhapatnam and Srikakulam is also not available. Advances were, however, given in 42,655 cases in Visakhapatnam district and in 41,278 cases in Srikakulam district, under the Government of India's scheme of financial assistance to evacuees from war zones

(b) The Government of India's scheme of financial assistance to evacuees from war zones under which the evacuees were granted loans for their maintenance, education, etc. had no provision for providing jobs to them.

(c) and (d). The total amount given as loans to these evacuees against undertakings to repay was Rs. 30,34,061 in Visakhapatnam district and Rs. 32,39,983 in Srikakulam district. Against this, Rs. 28,949